

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A. No. 265 of 2015

.....

0/05.04.2021 Learned counsel appearing for the Insurance Company submits that this case is to be heard on merits as there is no scope of any settlement in forthcoming National Lok Adalat scheduled to be held on 10th April, 2021.

Considering the aforesaid submission, list this case after one week under the appropriate heading.

(Ananda Sen, J)

Mukund/-